

FIR No. 495/17
PS Khajuri Khas
State Vs. Deepak

Proceedings are being conducted through physical hearing.

11.01.2021

This is an application for exchange of RC moved on behalf of surety/ applicant Deepanshu.

Present: Ld. APP for the state.
Ld. Counsel for applicant/ surety.

It is stated by applicant that he want to withdraw the present application. His statement to this effect has been recorded on the application itself.

In view of the submissions made by applicant, the present application is dismissed as withdrawn.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

FIR No. 220/19
PS Khajuri Khas
State Vs. Salamat

Proceedings are being conducted through physical hearing.

11.01.2021

This is an application moved on behalf of surety for discharging him and for releasing his RC.

Present: Ld. APP for the state.
Ld. Counsel for applicant.
Accused in person.

It is stated by counsel for applicant/ surety Liyakat Ali that applicant does not wishes to stand surety any further in the present case as he is not having control over the accused.

Submissions heard. Record perused.

In view of the submissions made, surety Liyakat Ali stands discharged. Accused is directed to be released on personal bond with direction to file/present surety within a month from today.

RC/ other documents of surety Liyakat Ali be released to surety/ applicant against due receipt. Endorsement, if any stands cancelled.

Be put up on **11.02.2021** for filing of surety bond.


(Naish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

FIR No. 437/20
PS Gokul Puri
State Vs. Mahender Kumar @ Chotu

Proceedings are being conducted through physical hearing.

11.01.2021

**This is an application for exchange of RC moved on behalf of surety/
applicant Mahender Kumar @ Chotu.**

Present: Ld. APP for the state.
Sh. Javed Ahmad, LAC for accused.

It is submitted that accused/ applicant has been arrested on 30.08.2020 and he is in J/C since 31.08.2020. It is further stated that accused has been falsely implicated and nothing has been recovered from him, if any recovery has been shown, the same has been planted by the police. Therefore, it is prayed that bail be granted to accused/ applicant.

Reply has been filed by IO. Same is perused.

The ld. APP for state has vehemently opposed the present bail application.

Submissions heard. Record perused.

As per record, the applicant/ accused is stated to be involved previously in many cases of similar nature. The earlier application for bail of present accused/ applicant was also dismissed by Ld. Court of Sessions. Hence, this Court does not deem it proper to allow the present bail application of accused. Accordingly, application under consideration is dismissed in view of the previous involvement/ record of the applicant. Application is disposed off accordingly.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused. Copy of this order be given dasti to counsel for applicant.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

FIR No. 532/18
PS Gokul Puri
State Vs. Manzoor Ansari

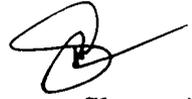
Proceedings are being conducted through physical hearing.

11.01.2021

Present: Ld. APP for the state.
IO SI Satyadev Panwar in person.

Reply filed by IO.

Be put up for consideration on **09.02.2021**.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

Dy. No. 65612
PS Khajuri Khas
State Vs. Unknown

Proceedings are being conducted through physical hearing.

11.01.2021

Present: Ld. APP for the state.
IO in person.

IO is directed to file further status report on next date of hearing.

Be put up on **27.01.2021**.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

CS No. 21/21
PS Khajuri Khas
Mohit Chaudhary Vs. Omkar Singh

Proceedings are being conducted through physical hearing.

11.01.2021

Fresh application u/s 156 (3) Cr. PC received by way of assignment. It be checked and registered.

Present: Proxy counsel for complainant.

At request, be put up for consideration on 23.02.2021.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

FIR No. 248/20
PS Shastri Park
State Vs. Sameer
U/s 356/379/34 IPC

Proceedings are being conducted through physical hearing.

11.01.2021

This is an application under section 437 Cr. PC for bail moved on behalf of accused/ applicant Sameer.

Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.

Reply to the present application filed by IO. As per reply, accused Sameer has already been discharged/ released in the present case by the Id. Jail Duty MM vide order dated 03.01.2021.

In this eventuality, the present application is dismissed as infructuous. Accordingly, application is disposed off.


(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

FIR No. 11647/20
PS Khajuri Khas
State Vs. Not Known

Proceedings are being conducted through physical hearing.

11.01.2021

Present: Ld. APP for the state.
Ld. Counsel for applicant.
Deputed IO HC Rahul in person.

IO is stated to be admitted in hospital.

Reply filed by deputed IO. As per reply, it is stated that it could not be verified whether any claim of insurance amount has been made by applicant. Sometime is sought to verify the same.

At request, be put up on **27.01.2021**.


(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021

FIR No. 0529/20
PS Shastri Park
State Vs. Shahnawaz
U/s 356/379/411/34 IPC

Proceedings are being conducted through physical hearing.

11.01.2021

This is an application under section 437 Cr. PC for bail moved on behalf of accused/ applicant Shahnawaz.

Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the counsel for accused that accused is in J/C since 24.12.2020 and investigation is complete and no fruitful purpose shall be served by keeping the accused in the custody. It is requested that the accused be admitted to bail.

Ld. APP for the state has opposed the bail application.

Considering the fact that recoveries in the present case have already been effected and the fact that accused is not previously involved in any case of similar nature, this Court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Shahnawaz is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 15,000/- with one surety of the like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall not tamper with evidence.
- (iii) that he shall appear before the court on each and every date of hearing.

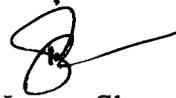
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(iv) that he shall not involve in any other offence of similar kind.

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/11.01.2021